

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.102
New IA-243/2023
In
IB-533(ND)/2020

IN THE MATTER OF:

M/s. Parmod Mittal

Vs.

JKR Techno Engineers Private Limited

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 17.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Mr. Ashok Juneja, Advocate

For the Respondent/ IRP: Ms. Durga Das Aggarwal, IRP in person

ORDER

New IA-243/2023:-

This application has been filed by Ms. Durga Das Agrawal, IRP of the CD under Regulation 30A (1) (a) of IBBI (IRP for Corporate Persons) Regulations, 2016, seeking withdrawal of the petition filed under Section 9 of IBC.

It is submitted by Ld. Counsel appearing for the Operational Creditor that, the CIRP was initiated vide order dated 03.01.2023 and Ms. Ms. Durga Das Agrawal was appointed as IRP. However, the CoC has not been constituted. Since the parties have entered into a settlement, the present application seeking withdrawal of the petition has been filed.

In view of the submissions made by Ld. Counsel, the Petitioner is permitted to withdraw the present petition, i.e., IB-533(ND)/2020, which is **dismissed** as withdrawn.

In view of the dismissal of the present petition the IRP Ms. Durga Das Agrawal shall be discharged from performing her duties as IRP and shall handover the management and affairs of the CD back to the erstwhile management/Directors of CD within three days.

Therefore, the IA-243/2023 is **disposed of**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

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